

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:6509
ANSWERED ON:07.05.2013
SERVICE CONDITION OF CAPF
Azad Shri Kirti (Jha)

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has received any representation from the All India Central Para-military Forces Ex-servicemen Welfare Association regarding separate service and pension rules, medical treatment facilities, compassionate appointment, increased pension similar to ex-defence personnel, statutory welfare board and canteen system, para-military services pay (Serving personnel) etc;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the Central Para-military Forces has been deemed to be `Armed Forces of the Union of India` by the Ministry of Home Affairs;
- (d) if so, the details thereof and the reasons for not treating them at par with defence personnel in providing various benefits and facilities and covering them under the Central Civil Service (Pension) Rules, 1972; and
- (e) the difference in the functioning of Central Armed Police Force (CAPF) and Defence Force?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) & (b): Yes, Madam. Point-wise position is as under:

(i): Separate service and Pension Rules: Central Armed Police Force (CAPF) personnel are already covered under Central Civil Services (CCS) Rules, 1972, which includes CCS (Conduct) Rules, CCS (Leave Travel Concession) Rules, CCS (Medical Attendance) Rules, CCS (Fundamental Rules / Supplementary Rules) Rules, CCS (Establishment and Administrative Manual), CCS (Joining Time) Rules and CCS (Travelling Allowance/House Rent Allowance) Rules as prescribed within their respective Rules. Further, retired CAPF personnel are governed by the CCS (Pension) Rules, 1972 and other allied rules. Therefore, there is no need for separate service and pension rules for CAPFs.

(ii): Medical Treatment facility: CAPF personnel including Ex-CAPF personnel can avail medical facilities of CAPF Unit/Composite Hospitals or CGHS facilities where available. Where this facility is not available, ex-CAPF personnel can draw medical allowance @ Rs.300/- p.m. along-with pension.

(iii): Compassionate appointment: There is already a provision to fill up 5% of the vacancies in Group C & D on compassionate ground.

(iv): Pension similar to Ex-Defence Personnel: The service conditions of CAPF personnel and Defence personnel are governed by different sets of rules. Therefore, CAPF personnel are entitled for pension and other pensionary benefits as per CCS (Pension) Rules, 1972 and cannot avail pensionary benefits at par with ex-Defence personnel.

(v): Welfare Board and Canteen System: A Welfare and Rehabilitation Board and Central Police Canteen system has been established for the welfare of serving and ex-CAPF personnel.

(vi): Para Military service Pay: At present, there is no such proposal under consideration in the Ministry.

(c) & (d): According to the Act of various Forces under the Ministry; BSF, CRPF, CISF, ITBP, SSB and Assam Rifles have been constituted as Armed Forces of the Union. The service conditions of CAPFs personnel and Defence personnel are governed by different sets of rules. The CAPFs personnel are entitled to in service and post-retirement benefits, as provided in CCS (Pension) Rules, 1972 and cannot avail these benefits at par with Defence personnel. Therefore, it may not be justified to treat the CAPFs personnel at par with Defence personnel.

(e): The role of the Defence Forces is to safeguard the Country against external aggression whereas the role of CAPF is to maintain internal security of the Country.